

MINUTES OF THE MEETING No. 12/13 dated 20.6.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastva. Deptt. of C&PC(Chem Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC(MSME)
5. Shri D.S. Bisht, Spices Board
6. Shri Parveen Sharma, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.11/13 for confirmation and confirmed and adopted the same without any change.

Case No M-41 NC No.12/13 Dated 27.6.2012 (held on 28.6.2012)	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/967/AM10/DES-IV RLA F.No.02/24/40/237/AM10 Lic.No.021038844 dated 4.3.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). U.O. issued on 14.3.2012. A D/L has been issued by C&PC(Chem.Div) on 6.6.2012. Accordingly the case may be re-listed on 18.7.2012.

Case No M-42 NC No.12/13 Dated 27.6.2012 (held on 28.6.2012)	M/ s Shalimar Paints Ltd, Mumbai F.No.01/83/50/1069/AM08/DES-IV RLA F.No.03/95/40/1181/AM07 Lic.No.0310440975 dated 27.8.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 18.6.2012 decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tuffkote Zilicate (Inorganic Zinc Silicate Primer)	1 Litre	1. Zinc Dust 2. Ethyl Silicate Tetraethyl Orthosilicate 3. Ethyl Cellosolve 2-Ethoxy Ethanol 4. Hfgel/Bentone Activated Clay 5 Butyl Alcohol Butan-1-ol 6. Xylene (Dimethyl Benzene) 7. Aerosil Silicon Dioxide	1.353 Kg 0.187 Kg 0.266 Kg 0.036 Kg Not allowed 0.037 Litre Not allowed

Only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-43 NC No.12/13 Dated 27.6.2012 (held on	M/ s Rohan Dyes & Intermedites Ltd, F.No.01/83/50/909/AM11/DES-IV RLA F.No.08/24/40/308/AM10
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28.6.2012)

Lic.No.0810095324 dated 7.1.2011

The Committee considered the case as per agenda. Committee decided to call for i) detailed justification ii) manufacturing process; and iii) Central Excise Data for the last 3 years (production/consumption). An E-mail dated 2.7.2012 issued to firm. Accordingly the case may be re-listed on 18.7.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2012 **MEETING DATE** : 20.06.2012

	Case No.:9/40/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved
	HQ File :01/83/050/00693/AM12/	RLA File :03/95/040/00880/AM11/	Lic.No/Date:0310615209	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/51/2012-Ch.II dated 29.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sulphonated Melamine Formaldehyde Resin	1 Kg	1. Methanol 2. Melamine 3. Sodium Bisulphite	0.352 Kg 0.429 Kg 0.427 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.			

3	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.			

	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
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4	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.				

5	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.				

6	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.				

7	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.				

	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
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8	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 24.5.2012 issued by this office. Accordingly the case may be re-listed on 18.7.2012.				

9

Case No.:5/48/83-ALC1/2011	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved
HQ File :01/83/050/00866/AM12/	RLA File :34/24/040/00030/AM12/	Lic.No/Date:3410031672 26.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/28/2006-PC.II dated 22.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
MICRO CRYSTALLINE WAX	1 Kg	1. Paraffin Wax 2. Micro Wax	0.7636 Kg 0.2864 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status :Case Deferred
	HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.7.2012.			

11	Case No.:4/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00865/AM12/	RLA File :30/24/040/00032/AM12/	Lic.No/Date:3010079667 17.10.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.7.2012.			

12	Case No.:19/40/83-ALC1/2011		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:12/83-ALC1/2012 20.06.2012		Status:Case Approved	
	HQ File :01/83/050/00703/AM12/		RLA File :10/24/040/00049/AM12/		Lic.No/Date:1010045976 18.10.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 19.6.2012, the Committee decided to approve the case at 11.64% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Oleoresin Black Pepper		13.04 MT		Light Black Pepper (Light Berries)		112 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

13	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.7.2012.			

14	Case No.:32/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved
	HQ File :01/83/050/00716/AM12/	RLA File :10/24/040/00048/AM12/	Lic.No/Date:1010045973 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 19.6.2012, the Committee decided to approve the case at 10.54% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	21.07 MT	Light Black Pepper (Light Berries)	200 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda. The Chairman directed DDG(NC-IV) to further discuss the case with TA, DIPP and defer the case for four weeks. The same has been discussed with TA, DIPP and has been apprised of the relevant facts of the case. Accordingly the case may be re-listed on 18.7.2012.			

16	Case No.:27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

17	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012. Reminder to M/o Mines issued on 21.7.2012. Accordingly the case may be re-listed on 18.7.2012.			

18	Case No.:6/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00143/AM13/	RLA File :17/24/040/00069/AM12/	Lic.No/Date:1710004592 15.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

19	Case No.:16/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00153/AM13/	RLA File :17/24/040/00068/AM12/	Lic.No/Date:1710004591 15.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

	Case No.:7/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00144/AM13/	RLA File :17/24/040/00070/AM12/	Lic.No/Date:1710004593 15.11.2011	Defer Date:18.07.2012

20			15.11.2011	Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

21	Case No.: 8/8/83-ALC1/2012 HQ File :01/83/050/00145/AM13/	Party Name:ESTEEM INDUSTRIES PVT. LTD, RLA File :17/24/040/00066/AM12/	Meet No/Date:12/83-ALC1/2012 20.06.2012 Lic.No/Date:1710004589 15.11.2011	Status: Case Deferred Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

22	Case No.: 9/8/83-ALC1/2012 HQ File :01/83/050/00146/AM13/	Party Name:ESTEEM INDUSTRIES PVT. LTD, RLA File :17/24/040/00071/AM12/	Meet No/Date:12/83-ALC1/2012 20.06.2012 Lic.No/Date:1710004594 15.11.2011	Status: Case Deferred Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

23	Case No.: 24/40/83-ALC1/2011 HQ File :01/83/050/00708/AM12/	Party Name:PRABHU POLY COLOR PRIVATE LIMITED RLA File :04/24/040/00203/AM12/	Meet No/Date:12/83-ALC1/2012 20.06.2012 Lic.No/Date:0410130643 21.11.2011	Status: Case Rejected Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 15/2/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 4.5.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:22/48/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00883/AM12/	RLA File :34/24/040/00174/AM12/	Lic.No/Date:3410032310 28.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

25	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 21.7.2012 issued to firm (e-mail) by this office. Accordingly the case may be re-listed on 18.7.2012.			

26	Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.7.2012.			

	Case No.:16/48/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved
	HQ File :01/83/050/00877/AM12/	RLA File :34/24/040/00180/AM12/	Lic.No/Date:3410032447 08.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/35/2012-PC.II dated 28.5.2012 the Committee decided to approve the case as under :-

27	Export Item	Qty.	Import Item	Qty.
	Milky White Compound (Containing 60+/-1% Titanium dioxide, 30+/-1% LLDPE, 9+/-1% Calcium Carbonate and 1% additive) Grade PT-2060	1 Kg	1. Titanium dioxide 2. LLDPE Resin/Granules 3. Calcium Carbonate 4. Polymer Based Additives	0.6180 Kg 0.3090 Kg 0.0927 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:21/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00882/AM12/	RLA File :30/24/040/00046/AM12/	Lic.No/Date:3010081423 08.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.7.2012.			

29	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 13.4.2012 and 23.5.2012 issued to RLA and firm. An e-mail dated 2.7.2012 issued by this office to Jt.DGFT, Baroda. Accordingly the case may be relisted on 18.2.2012			

30	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda. Hard Copy received and sent on 13.2.2012 to TA, C&PC(Chem.Div). Comments awaited from TA. Reminder by e-mail sent to TA on 16.7.2012 to officer comments. Accordingly the case may be re-listed on 18.7.2012.			

31	Case No.:2/8/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00139/AM13/	RLA File :17/24/040/00025/AM09/	Lic.No/Date:1710004677 20.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 18.7.2012.			

32	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Reminder issued by e-mail on 16.7.2012 to the TA, C&PC(Chem.Div) to offer comments. Accordingly the case may be re-listed on 18.7.2012.			

33	Case No.:1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:18.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.6.2012. Accordingly the case may be re-listed on 18.7.2012.

34	Case No.:22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2012 issued by DIPP. Reminder dated 24.5.2012 issued by this office. Accordingly the case may be re-listed on 18.7.2012.			

35	Case No.:1/44/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved
	HQ File :01/83/050/00746/AM12/	RLA File :31/83/040/00207/AM12/	Lic.No/Date:3110052534 19.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 18.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Phone Card/Scratch Card (Paper based) (Lamination of three layers)	1 Kg	1. Paper Board 190 to 500 GSM 2. Printing Ink TNK Toko UV ink 3. Varnish TNK Toko UV Varnish 4. Cartridge 1918 Dye Print Cartridge-HP	1.20 Kg 0.0351 Kg 0.00531 Kg Not allowed as no past consumption has been provided
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:23/48/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 12/83-ALC1/2012 20.06.2012	Status: Case Approved
	HQ File :01/83/050/00884/AM12/	RLA File :03/95/040/00934/AM12/	Lic.No/Date: 0310681918 14.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/01/2005-PC.II dated 28.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Antistatic Conning Oil	1 Kg	1. Base Oil	0.867 Kg
			2. Emulsifier (Ethoxylated Nonyl Phenol)	0.102 Kg
			3. Diethylene Glycol	0.0510 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:12/8/83-ALC1/2012	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/83-ALC1/2012 20.06.2012	Status: Case Deferred
	HQ File :01/83/050/00149/AM13/	RLA File :17/24/040/00101/AM12/	Lic.No/Date: 1710004831 15.02.2012	Defer Date: 18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

38	Case No.:13/8/83-ALC1/2012	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/83-ALC1/2012 20.06.2012	Status: Case Deferred
	HQ File :01/83/050/00150/AM13/	RLA File :17/24/040/00033/AM11/	Lic.No/Date: 1710004830 15.02.2012	Defer Date: 18.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.

39	Case No.:15/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00152/AM13/	RLA File :17/24/040/00038/AM09/	Lic.No/Date:1710004829 15.02.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

40	Case No.:10/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00147/AM13/	RLA File :17/24/040/00103/AM12/	Lic.No/Date:1710004838 17.02.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

41	Case No.:1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746 14.03.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

42	Case No.:18/8/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00155/AM13/	RLA File :07/24/040/00531/AM12/	Lic.No/Date:0710087276 27.03.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. Accordingly the case may be re-listed on 18.7.2012.			

43	Case No.:14/8/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00151/AM13/	RLA File :04/24/040/00312/AM12/	Lic.No/Date:0410135217 29.03.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. Accordingly the case may be re-listed on 18.7.2012.			

44	Case No.:26/8/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00163/AM13/	RLA File :34/24/040/00293/AM12/	Lic.No/Date:3410033759 30.03.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.6.2012 issued by DIPP. Accordingly the case may be re-listed on 18.7.2012.			

45	Case No.:27/8/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00164/AM13/	RLA File :34/24/040/00002/AM13/	Lic.No/Date:3410033781 03.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 19.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.7.2012.

46	Case No.:17/8/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00154/AM13/	RLA File :04/24/040/00341/AM12/	Lic.No/Date:0410135520 12.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. Accordingly the case may be re-listed on 18.7.2012.			

47	Case No.:35/8/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00172/AM13/	RLA File :03/95/040/00966/AM12/	Lic.No/Date:0310690671 13.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.6.2012 issued by DC(MSME). Accordingly the case may be re-listed on 18.7.2012.			

48	Case No.:28/8/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM13/	RLA File :08/24/040/00006/AM13/	Lic.No/Date:0810110766 16.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

	Case No.:37/8/83-ALC1/2012	Party Name:GALAXY SURFACTANTS	Meet No/Date:12/83-ALC1/2012	Status:Case
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49		LTD.,	20.06.2012	Deferred
	HQ File :01/83/050/00174/AM13/	RLA File :03/94/040/01181/AM12/	Lic.No/Date:0310691027 17.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

50	Case No.:23/8/83-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00160/AM13/	RLA File :05/24/040/00021/AM13/	Lic.No/Date:0510322561 19.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

51	Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

52	Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the			

case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.

53	Case No.: 34/8/83-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Approved
	HQ File :01/83/050/00171/AM13/	RLA File :03/94/040/00001/AM13/	Lic.No/Date:0310691735 23.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/97/2011-Ch.II dated 15.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Tanicor PG IN p (Synthetic Tanning Agent containing approx. 14-15% Sodium Salt of Sulphonated Naphthalene Formaldehyde condensate and 67-68% Sodium Salt of Sulphonated Phenol condensed with urea and formaldehyde)	1 Kg	1. Phenol 2. Urea Technical Grade 3. Naphthalene Crude	0.287 Kg 0.100 Kg 0.070 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.: 25/8/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Approved
HQ File :01/83/050/00162/AM13/	RLA File :08/24/040/00026/AM13/	Lic.No/Date:0810111018 24.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/97/2011-Ch.II dated 15.6.2012 the Committee decided to approve the			

case as under :-

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Export Item	Qty.	Import Item	Qty.
Reactive Scarlet 2GF (Reactive Red 222)	1 Kg	1. Para Anisidine 3 Sulfonic Acid	0.228 Kg
		2. J Acid	0.295 Kg
		3. Cyanuric Chloride	0.207 Kg
		4. N Ethyl Meta Base Ester	0.346 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 32/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Deferred
HQ File :01/83/050/00169/AM13/	RLA File :03/94/040/01172/AM12/	Lic.No/Date:0310692601 30.04.2012	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

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Case No.: 33/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Deferred
HQ File :01/83/050/00170/AM13/	RLA File :03/94/040/01155/AM12/	Lic.No/Date:0310692605 30.04.2012	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

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Case No.:19/8/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Approved	
HQ File :01/83/050/00156/AM13/	RLA File :10/24/040/00004/AM13/	Lic.No/Date:1010049435 01.05.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their U.O.No.BT/IL/05/338/2011-PID dated 31.5.2012 the Committee decided to approve the case on repeat basis, as under :-				
Export Item	Qty.	Import Item	Qty.	Wastage Norms
NOVOWASH BIOBLEACH	1 Kg	PRIMA GREEN ECOFADE LT100	0.25 Kg	0%
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:18.07.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.7.2012			

59	Case No.:3/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status:Case Deferred
	HQ File :01/83/050/00140/AM13/	RLA File :03/94/040/00056/AM13/	Lic.No/Date:0310694347 11.05.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 18.7.2012.			

60	Case No.: 4/8/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Deferred
	HQ File :01/83/050/00141/AM13/	RLA File :03/94/040/00005/AM13/	Lic.No/Date:0310694356 11.05.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 18.7.2012.			

61	Case No.: 5/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2012 20.06.2012	Status: Case Deferred
	HQ File :01/83/050/00142/AM13/	RLA File :03/94/040/00078/AM13/	Lic.No/Date:0310694403 11.05.2012	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 18.7.2012.			

Date:28.06.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer